#### 129 Written Answers

to Questions

dining 1987 are as indicated against each systems:—

System	Percentage of the annual level
(1) Past Performance	65
(2) First-Come-First-Served Small Order.	25
(3) Manufacturer Exporters	7
(4) Central/State Corporations	2
(5) Non-quota Exporters	1

(b; The primary reasons for introducing Past Performance System was to sesure stability to the trade and encourage exporters to- invest in the industry with a view to promoting its orderly development. However, this system is in addition to the FCFS Systems which also is included in *the* Export Policy.

(c) No, Sir.

(d) The Government has set up a task force to formulate the policy for 1988 and its recommendations are not yet available.

## Import of disposable needles

2711. SHRI GHAN SHYAM SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether the import of disposable needies has been permitted under OGL, App. 6, List 2 and

(b) if not, what is the present import policy regarding these needles and whether it is under the active consideration of Government to allow import of disposable needles under OGL?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI); (a) and b) As per the current import policy, import of disposable syringes/needles for dental purposes is allowed under OGL *vide* entry No. 48, List 6, Appendix 6. Import of Hypodermic syriaees needles other than for dental

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secial medical application is allowed against supplementary licences. No decision has been taken to be allow the import of disposable needles (other than dental) under OGL.

# Removal of firewood in Madhya Pradesh

2712. SHRI RADHAKISHAN MALA-VIYA: Will the Minister of ENVIRON-MENT AND FORESTS be pleased to state:

(a) whether the Central Government are aware of heavy pressure on Madhya Pradesh forests and elsewhere as a result of removal of firewood for local consumption; and

(b) if so, whether Government propose to give heavy subsidy on coking coal to reduce consumption of firewood for saving the foiests?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) Yes, Sir.

(b) The price of soft coke used for domestic consumption is already below its cost of production. No further subsidy is proposed to be granted.

## **Registration of Pakistani Citizens**

2713. SHRIMATI IAYANTHI NATA-RAJAN; Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Home Ministry has installed a computer in the Foreigners Regional Registration Office (FRRO) New Delhi, to monitor the validity period of a Foreigner's Residency Permit;

(b) how many Pakistani citizens have been registered on the computer;

(c) whether according to the computer there is any Pakistani citizens staying back illegally in the country as on date after the expiry of visas; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES, AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) to (d) Registration of Pakistani citizens is done by a separate authority, viz the Deputy Commissioner of Police (Spa-cial Branch) who are not using this computer.

# उत्तर प्रदेश ग्रौर दिल्ली में भविष्य निधि को बकाया राशियां

2714. डा. रत्नाकर पांडेय : क्या अम मंत्री यह बताने की छुपा करेगे कि :

(क) उत्तर प्रदेश ग्रौर दिल्लो में ऐसे कितने प्रवन्ध मण्डल हैं जिन्होंने एक वर्ष से ग्रधिक समय से कर्मचारियों को भविष्य निधि को राणि जमा नहीं करायी है;

्र (ख) ऎसी कौन-कौन सो फर्में हैं जिनके नाम 10,000 रुपये से ग्रविक राशि बकाया है;

(ग) ऐसी कौन-कौन सी फर्ने हैं जिल्होंने कमंचारियों के वेतन से काटी गई भविष्य निधि की राशि भी जमा नहीं करायी है; (घ) एसी कितनी फर्में हैं जिनके विरुद्ध मुकदमें चलाये गये हैं तथा कितनी फर्मों के विरुद्ध आरोप-पत्न तैयार कर लिये गये हैं; और

(ङ) गत तीन वर्षों के दौरान इस सम्बन्ध में कितनी फर्मों के मालिकों/ प्रबन्धकों को दंडित किया गया है ?

अम मंत्रालय के राज्य मंत्री (श्री पी. ए. संगमा) । (क) उप-लब्ध सूचना के अनुसार, दिल्ली में छूट न प्राप्त 206 और उत्तर प्रदेश में छूट न प्राप्त 826 प्रतिष्ठान ये जिन्होंने 31-3-87 तक कर्मचारियों की भविष्य निधि राशि जमा नहीं की थी।

(ख) जिन प्रतिष्ठानों ने 10,000 ह० या इससे अधिक की राशि जमा करने में चूक की है, उनको व्यौरा सहज उपलब्ध नहीं हैं। तथापि, उन प्रतिष्ठानों को सूची, जिन्होंने 500,000 ह० या इससे अधिक राशि जमा करने में चूक की है, संलग्न विवरण में है (आगे देखिये) ।

(ग) एक विवरण संलग्न है [दीखेये परिभिष्ट C [XLIII, अनुपत्न संख्या 108] ।

(ब) वर्ष 1985-86 की सुचना निम्नानसार थी :--

क्षेत्र	कर्मचाी भविष्य निधि श्रधिनियम 1952 .को घारा 14 के झधीन दायर किए गए ग्रभियोजनों की सख्या।	भारतीय दण्ड संहिता की धारा 406/409 के ग्रधीन दायर की गई शिकायतों की संख्या
दिल्ली	135	7
उत्तर प्रदेश	137	43

(ङ) अपेक्षित सुचना एकत की जा रही है और सभा पटल पर रख दी जाएंगी !